

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
M.A. No. 582 of 2017**

Branch Manager, The New India Assurance
Company Limited, represented through Divisional
Office No.1, P.P. Compound, Ranchi ... **Appellant**

-versus-

Poonam Devi & Others ... **Respondents**

**CORAM : HON'BLE MR. JUSTICE ANANDA SEN
THROUGH VIDEO CONFERENCING**

For the Appellant : Mr. Manish Kumar, Advocate

For the Respondents :

5/ 06.09.2021 Issue notice to the respondents Nos.1, 2 and 3 on the limitation matter (I.A. No. 8281 of 2017), stay matter (I.A. No. 9563 of 2019) as also in the main appeal, through registered post with A/D. as also through ordinary process, for which requisites etc. must be filed within two weeks.

Both the interlocutory applications, i.e., interlocutory application for condoning the delay and interlocutory application for stay will be heard, once the respondents appear before this Court.

In the meantime, since an execution proceeding has been initiated and the matter is proceeding before the Court below, the Execution Case No.01 of 2019, pending before the District & 3rd Additional Sessions Judge, Chatra shall remain stayed.

(Ananda Sen, J.)